HIGH COURT OF CHHATTISGARH: BILASPUR

NOTIFICATION

No. 17618 / V-5-1/2024 Bilaspur, Dated .2.6../10/2024

In exercise of supervisory jurisdiction and controlling powers to regulate allotment of accommodation at High Court Residential Colony, Bodri and other accommodations situated at different areas of Bilaspur city earmarked for the Judges of High Court of C.G., Officers & Employees of the High Court of C.G., the following guidelines are issued:-

1. Short Title and Commencement -

- (1) These guidelines may be called "The Allotment of Accommodation Guidelines, 2024."
- (2) It shall come into force from the date of its approval by the Standing Committee of the High Court.

2. Definitions -

In these Guidelines, unless the context otherwise requires-

i. "Accommodation" includes residential quarters situated at High Court Residential Colony, Bodri, government accommodation situated at Bilaspur earmarked for the High Court Judges, officers and employees of the High Court; rooms & shops, commercial accommodation situated at High Court Residential Colony, Bodri including officers'/staff club and open land attached thereto;

- ii. "Allotment" means grant of license to occupy accommodation in accordance with the provisions of these Guidelines.
- iii. "Chief Justice" means the Chief Justice of the High Court of Chhattisgarh.
- iv. "Committee" means Committee constituted by the Chief Justice for allotment of accommodation.
- v. "Secretary" means an officer nominated as Secretary to the Committee constituted by the Chief Justice.
- vi. "License Fee" means the sum of money payable monthly in accordance with the rules and regulations applicable to the State Government Officers and Employees for use of accommodation.
- vii. "Limited purpose" means special occasions like marriage, birthday, anniversary, performance of religious rituals or any occasion for a celebration which may be a ground to seek allotment for a limited period.
- viii. "Registrar General" means Registrar General of the High Court of Chhattisgarh.
- ix. "Rent" means rent for the use of shops, rooms, open land allotted and also includes accommodation allotted for limited purpose for limited period.

- x. "State" means the State of Chhattisgarh.
- xi. "Type of accommodation" means type of accommodation for which member is entitled for allotment.
- 3. <u>Application of guidelines</u>:- On the coming into force of the guidelines, allotment of accommodation shall be governed by the guidelines.

Provided allotment of accommodation made prior to the date of coming into force of these guidelines shall be deemed to be allotted in accordance with these guidelines and such allotment shall be governed by these guidelines.

4. Members entitled for allotment of accommodation:-

Following categories of the members are entitled for allotment of accommodation:

- a. Judges of the High Court of Chhattisgarh.
- b. Officers and employees of the Registry of the High Court.
- c. Retired Judges, officers and employees of High Court of Chhattisgarh.
- d. Persons entitled for allotment under Rule 6 (v).

Provided that Ministerial Officers & Employees of the Registry shall not be entitled to allotment or use of Officers' club and residence marked for the Hon'ble Judges and Judicial Officers. Provided further that

the Ministerial Officers and Employees of the Registry of the High Court shall not be entitled for allotment of residential quarter in the event of they or their spouse have their own house within a radius of 12 KMs of the Chhattisgarh High Court Premises.

5.(A) Types of residential accommodation and entitlement:-

- (a) The Hon'ble Chief Justice and the Hon'ble Judges of the High Court are entitled for 'A' type accommodation.
- (b) Other officers & employees are entitled for accommodation of following categories;

Sr.	Classification of Government Accommodation	Entitlement for Government Accommodation as per the pay scale	Equivalent post of the officers posted in Registry	License Fee payable
1.	2.	3.	4.	5.
1.	'B'	Time Scale)	Judicial Officer(s) posted in the Registry including CSJA at level of District Judge (Super Time Scale) and District Judge (Selection Grade)	580.00
2.	'D'	Level) 2) Civil Judge (Senior Division) 3) Level-16 (129700-214300)	1. Judicial Officer(s) posted in the Registry including CSJA at level of District Judge (Entry Level) and Civil Judge (Senior Division) 2. Registrar (Ministerial), Joint Registrar (Ministerial), Chief Accounts Officer, who are drawing pay scale shown at Column No.3	425.00
3.	'E'	1) Civil Judge (Junior Division) 2) Level-14 (79900-211700) 3) Level-13 (67300-213100)	1. Judicial Officer(s) posted in the Registry including CSJA at level of Civil Judge (Junior Division) 2. Additional Registrar (Ministerial), Budget Officer, Registrar (I.T.), Senior Accounts Officer, Chief Court Manager, Deputy Registrar, Deputy Registrar (Protocol), Accounts Officer, Deputy Budget Officer, Deputy Registrar (I.T.), Editor	350.00



			(1)	
			(Hindi), Senior Librarian, Senior Court Manager, who are drawing the pay-scale shown at Column-3.	
4.	'F'	1) Level-12 (56100-177500) 2) Level-11 (49100-155800) 3) Level-10 (43200-136500)	Assistant Registrar, Assistant Registrar (I.T.), Computer Programmer, Librarian, Court Manager, Assistant Budget Officer, Sub-Editor (Hindi), Section Officer, Private Secretary, Assistant Editor (ILR), Court Master, Senior Assistant Librarian, Section Officer (Accounts & Finance), Software Engineer, Hardware Engineer, Assistant Librarian, System Analyst, Data Analyst, Network Engineer, who are drawing the pay-scale shown at Column-3.	210.00
5.	9	1) Level-9 (38100-120400) 2) Level-8 (35400-112400) 3) Level-7 (28700-91300)	AG-I, Hostel Administrative Officer-A.GI, Assistant Programmer, Stenographer, Stenographer (Bilingual), Senior Hindi Setenographer, Assistant Court Master, Stenographer (Hindi), Stamp Reporter, Examiner (I.L.R.), Translator, who are drawing the payscale shown at Column-3.	150.00
6.	'H'	1) Level-6 (25300-80500) 2) Level-4 (19500-62000)	AG-II, Data Entry Operator, AG-III, Assistant Protocol Officer-A.GIII, Library Assistant A.GIII, AG-III (Computer), AG-III (Photocopy Operator), PBX Operator, who are drawing the pay-scale shown at Column-3.	75.00
7.	·T·	All Class-IV employees irrespective the pay scales are being drawn by them	Staff Car Driver, Senior Binder, Lift Man, Junior Binder, Orderly, Record Supplier, Daftari, Hostel Store Keeper, Library Assistant Attendant, Hostel Attendant, Peon (All Class IV employees)	20.00

Note:- In future, if any new post is sanctioned in the High Court establishment in addition to the above post(s) mentioned in the column no.4, the person holding the post shall be entitled to allotment of government accommodation according to the pay scale of that post.

The following shall be the ratio amongst employee(s) of this Registry who are entitled to G,H and I type Government Accommodation:-

For G-Type government accommodation:

Grade-I post(s)	Grade-II post(s)	Ratio between Grade-I & II
A.GI, Hostel Administrative Officer- A.GI, Assistant Programmer, Assistant Court Master, Stamp Reporter & Examiner (I.L.R.)	Stenographer, Stenographer (Bilingual), Senior Hindi Stenographer, Stenographer (Hindi) & Translator	1:1

For H-Type government accommodation:

Grade-I post(s)	Grade-II post(s)	Ratio between Grade-I & II
A.GII, A.GIII, Assistant Protocol Officer A.GIII, Library Assistant A.G III, A.GIII (Computer), A.GIII (Photocopy Operator) & P.B.X. Operator	Data Entry Operator	7:1

For I-Type government accommodation:

Grade-I post(s)	Grade-II post(s)	Grade-III post(s)	Ratio between Grade-I ,II & III
Staff Car Driver, Senior Binder, Lift Man & Junior Binder	Orderly, Record Supplier, Daftari & Hostel Store Keeper	Library Assistant Attendant, Hostel Attendant & Peon	1:1:3

- (B) <u>Accommodation other than residential accommodation and purpose for its allotment</u>:- (a) Shops and other commercial accommodation situated at High Court Residential Colony may be allotted for running shops for the benefits of residents of the High Court Residential Colony.
- (b) **Temporary allotment-** Officers/staff club, land attached thereto, open land situated at High Court Residential Colony Bodri, vacant residential accommodation may be temporarily allotted for limited purpose for limited period.

Note:-

- (i) Provided that in case husband and wife both are working in the High Court or one spouse is working in other Government department, then only one member may be entitled for the Government accommodation, in such case the Government employee shall be required to submit an affidavit mentioning that he/she has not been allotted any Government accommodation.
- (ii) Provided further that Officers/Employees (other than the officers and employees of the High Court Establishment) whose services are attached with the High Court Residential Colony may be allotted accommodation for the betterment / welfare / improvement of health/sports/cultural activities and for the benefit of Officers/employees and their family members residing in the residential colony at Bodri.
- (iii) Allotment for limited period and for limited purpose shall be at the discretion of the Committee and subject to availability of the accommodation/space.
- (iv) Any kind of activity during such occasion which may cause nuisance to the residents of Residential Colony shall not be permitted and such temporary allotment may be cancelled immediately.
- 6. Procedure for allotment:- (i) Member entitled for allotment may apply to the Registrar General for allotment of accommodation in accordance with his entitlement in the Form-A of the guidelines.

Co

- (ii) Member entitled for allotment may apply for higher type accommodation in Form-B.
- (iii) Member entitled for higher type accommodation may apply for allotment of lower type (except for accommodation G,H & I type) of accommodation in **Form-C**.

In case more than one employee apply for higher type & lower type (except G,H & I type of accommodation) of accommodation then the basis of allotment shall be inter-se-seniority among the applicants.

- (iii) (a) Ministerial Officers and Employees of the Registry of the High Court shall furnish a declaration in **Form-G** along with their application form.
- (iv) Member may apply for temporary allotment of accommodation for limited purpose for limited time to the Registrar General in the Form-D showing purpose for such allotment.
- (v) Person interested in running different shops, commercial accommodation may apply to the Registrar General for allotment of shops in Form-E.
- (vi) The Secretary with permission of Registrar General after scrutiny and verification shall place the application of eligible member before the Committee.
- (vii) The Committee may allot accommodation to the member entitled for allotment. Normally, the type of accommodation for which member is entitled shall be allotted to the member.

- (vii) (a) The process of allotment for new construction/vacant government accommodation shall be done through publication/issuance of notice on the notice board of the Registry and official website of High Court thereby inviting applications for the accommodation in prescribed format. The application not received in prescribed format or within the stipulated time period prescribed in the notice shall not be considered.
- (vii) (b) Accommodation as per entitlement shall be allotted giving preference to the date of filing of application by the eligible officers/employees as per the list prepared by Works Section of the Registry, irrespective of seniority.
- (vii) (c) Provided that in case of demise of any allottee, the person who get compensatory appointment in the High Court establishment in place of deceased allottee, his/her application irrespective of date of application of applicant for allotment of accommodation may be considered on priority basis by the Allotment Committee.
- (vii) (d) Works Section shall prepare and maintain the list of applicants for each type of accommodation separately in chronological order as per date of applications received for the allotment of accommodation situated in the High Court Residential Premises, Bodri. If more than one application are received on the same date, the name of applicant shall be entered in the list in chronological order according to interse-service seniority.

- (vii) (e) In case there is no pending application (in prescribed format) in the concerned section for any particular vacant accommodation and number of applications are received in the same date for allotment of vacant accommodation after issuance/publication of notice then interse-service seniority among the eligible officers/employees shall be the criteria for allotment of the accommodation.
- (vii) (f) The officers/employees have to submit always a fresh application in prescribed format for allotment of accommodation in case there is any change in his/her entitlement.
- (vii) (g) No application for allotment of accommodation in the city (Bilaspur) shall be considered, if received prior to the issuance/publication of the notice in this regard. Allotment of accommodation situated at Bilaspur city shall be done as per inter-seservice seniority of applicants among the person who files application within the prescribed period.
- (vii) (h) Before the matter is put up for allotment before the Committee, Works Section shall verify from applicant in the list whether he/she is interested for allotment of available vacant quarter or not. If the applicant does not show interest in the available vacant quarter, his/her name shall be removed from the pending list and persons below to him/her shall be considered for allotment.
- (viii) In case of vacant accommodation of higher type, it may be allotted to the member not entitled for such type of accommodation

on the basis of application and on payment of license fee of such accommodation.

- (ix) In case of allotment of accommodation of higher type to the judicial officers posted in the Registry, difference of license fee **shall be payable**.
- (x) Accommodation of lower type may be allotted to the member in case of non-availability of type of accommodation for which a member is entitled and on the basis of his/her request and consent. (Except for G, H & I type of accommodation)
- (xi) Procedure for allotment of shops shall be determined by the Committee.
- 7. <u>License fee and Rent</u>:-(i) License fee for the residential accommodation shall be in accordance with the rules and regulations applicable to the State officers and employees for the use of residential accommodation.
 - (ii) Rent for the shops, other commercial accommodations and for temporary allotment of officers/staff club and open land attached thereto shall be as per the Schedule.
- 8. Occupation of Accommodation:-(i) Allottee shall occupy and obtain possession of accommodation within fifteen days of allotment and submit occupation report in the Form-F. Committee may extend time for possession of allotted accommodation on application of allottee.
 - (ii) In case the allottee fails to occupy the accommodation within fifteen days of such allotment, after providing opportunity of hearing

the Committee may cancel his allotment and may allot the accommodation to other member entitled for such allotment.

- (iii) Allottee shall be liable for payment of electricity bill during occupation and clear all the dues at the time of vacating the accommodation. Outstanding dues shall be recovered from salary of the allottee.
- (iv) Allottee shall not use allotted accommodation other than purpose of allotment. Allotment shall be canceled with prior notice to the allottee in case where allottee is found indulged in any illegal or unsocial activity in the accommodation.
- (v) In case the allottee submits an application to reject/cancel such allotment or does not take possession during the specific period, his/her application for allotment of government accommodation shall not be considered in future for 03 years in same category.
- 9. Vacation and Extension of accommodation on transfer/retirement:- (1)
 Officer/employee transferred from the establishment of High Court
 or services are withdrawn from the High Court Residential Colony,
 shall vacate the allotted accommodation within 15 days from the date
 of relieving.
 - (2) Officer/employee retiring on attaining the age of superannuation shall vacate the accommodation within two months from the date of retirement, as per rules applicable to the government servants.
 - (3) On the basis of written application of the officer/staff proceeding on transfer/retirement for extension of possession, the Committee

- may extend the period in accordance with rules applicable to the officers/employees of the State Government.
- (4) Officer/employee to whom extension of time for vacation is granted shall vacate the accommodation on or before the last date of extension.
- 10. <u>Action in failing to vacate the accommodation</u>:- In case an officer/employee fails to vacate the accommodation within the period as per foregoing clauses of the guidelines, shall be vacated as per rule and shall also be charged with penal rent in addition to other action available under the law.
- Misconduct:- If any applicant furnishes false information in prescribed format he shall be subjected to disciplinary action. Officer/employee who fails to vacate the accommodation within the period permitted or extended as per Rules or uses the accommodation contrary to the purpose for which accommodation is allotted or creates nuisance in any manner, shall be misconduct and departmental action may be taken against such employee along with civil & criminal action.
- 12. Eviction of other persons from the accommodation: Other person to whom accommodation is allotted if uses such accommodation contrary to the purpose for which it is allotted or creates nuisance shall be liable to be evicted from the accommodation in addition to other Civil/Criminal action.

- 13. <u>Interpretation</u>:- In case of any hardship in compliance of the guidelines or need of interpretation, the interpretation, order and direction of the Hon'ble the Chief Justice shall be final.
- 14. Relaxation Power: Notwithstanding anything contained in the above Rules, Hon'ble the Chief Justice may allot residential accommodation to any person if he/she found necessary and may amend or repeal the guidelines.
- 15. Repeal & Saving clause:- After approval from Hon'ble the Chief Justice, all the circulars, guidelines issued in this behalf shall stand repeal. All the pending applications in prescribed format henceforth shall be dealt according to this guideline. All the actions taken before repealing of previous guideline will be save and dealt according to 2024 guidelines.

SCHEDULE

Sr.	Accommodation/space	(per de		Remarks		
01.	Shops	Per month determined Committee.	•			
02.	Officers' Club	Rs.2,000/-	per day			
03.	Staffs' Club Note: Use of Officers/ Staff Club as may be approved by the Commi		Rs.1,500/- per day			
04.	Open Space	Rs.1,500/-	Rs.1,500/- per day			
05.	Vacant residential accommodation	'A-Type' 'B-Type' 'C-Type' 'D-Type' 'E-Type' 'F-Type' 'G-Type' 'H-Type'	Rs.1,500/- per day Rs.1,000/- per day Rs.700/- per day Rs.500/- per day Rs.450/- per day Rs.350/- per day Rs.300/- per day Rs.150/- per day Rs.150/- per day		cleaning, electricity & water.	
06.	Room of Officers'/ Staff Club	Rs.200/- per room (per day)				

Form-A [See clause 6 (i)]

Application form for allotment of accommodation at High Court Residential Colony, Bodri, Bilaspur (C.G.)

To,	The Registrar General	
	High Court of Chhattisgarh Bilaspur (C.G.)	,
Subject:-	Application for the allotment	of Government residential quarter.
Sir, a † Bilaspur (C	type residential quarter at	lersigned applies for the allotment of High Court Residential colony, Bodri,
The	detail information about the ap	pplicant is as under:-
 Designa Father's Departm or attach other de Address a) Of 	Husband's Name :- nent, Place of posting :- ned with (in case of	No. :-
6. Type of	accommodation for which the	applicant is entitled:
House,	if any, under the occupation of	details)
8. Whethe	r the applicant or his spouse o	wns, any house, give the complete
		for any up-gradation/other category of

10. Date since when he/she is entitled	for the type of upgrade house applied for:
<u>*Dec</u>	claration*
hereby declare that I will follow all guidelines in regard to allotment of declare that if for the allotted accomm	Designationattached with I terms & conditions of the High Cour I Government accommodation. I furthe modation, any outstanding dues regarding Il be recovered from my salary or othe
Place:- Date:-	(Signature of the applicant)

<u>फॉर्म – ए</u>

[खण्ड 6 (i) देखें]

<u>उच्च न्यायालय आवासीय कॉलोनी, बोदरी, बिलासपुर (छ.ग.) में आवास आबंटन हेतु आवेदन फॉर्म</u> प्रति,

> रजिस्ट्रार जनरल छ.ग. उच्च न्यायालय बिलासपुर (छ.ग.) शासकीय आवास आबंटन हेतु आवेदन।

विषयः— महोदय,

	सनम्र निवेद	रन है कि	अधोहस्त	ाक्षरी उ	च्च न्य	ायालय	आवासीय	कॉलोनी,	बोदरी,
बि	बेलासपुर (छ.ग.) में	टाईप के उ	भावास अ	ाबंटन हेत्	नु आवेद	न करत	ा / करती है	<u> </u>	
आ	आवेदक की पूर्ण जानकारी	निम्नानुसार	है :-						
1.	1नाम	:							
2.	2. पदनाम	:							
3.	3. पिता / पति का नाम	:							
4.	4. विभाग, पदस्थ कार्यालय	ाया :-							
	संलग्न कार्यालय (अन्य	विभाग							
	की स्थिति में)								
5.	5. आवेदक का पता संपर्क	नं. सहित							
	(अ) कार्यालयीन पत	π				.	<u>.</u>		
	(ब) वर्तमान निवास	का पता							
6.	 आवास का टाईप जिसव 	के लिये आवे	दक पात्र	है					
7.	7. आवेदक या उसके पति	/पत्नी के अ	गिधिपत्य	में					
	शासकीय आवास, यदि	कोई हो, क	विवरण	(विवरण	देवें)				
8.	8. क्या आवेदक या उ	उसके पति /	⁄पत्नी व	के पास	कोई	मकान	है, पूरा	विवरण / प	पता दें
	9. क्या आवेदक ने मकान								
10	10 टिनॉक जब से आवेट	क एक उच्च	श्रेणी आव	वास के 🛚	प्रकार के	हे लिये प	गत्र है		

घोषणा पत्र

में	पदनाम	, पदस्थ
कार्यालय	, संलग्न	एतद्द्वारा घोषणा
करता / करती हूँ कि मैं शासकीय आवा	स के आबंटन के संबंध	में उच्च न्यायालय के दिशानिर्देशों के
समस्त नियमों व शर्तों का पालन करूँग	⊓ / करूँगी। मैं आगे यह	भी घोषणा करता/करती हूँ कि यदि
आबंटित आवास से संबंधित बिजली बि	ल या अन्य देय बकाया	होगा तो वह मेरे वेतन या अन्य देय
राशि से वसूल किया जायेगा।		
	F	(आवेदक का हस्ताक्षर)
स्थान :	P	
दिनाँकः		

Form-B

[See clause 6 (ii)]

Application form for allotment of accommodation at High Court Residential Colony, Bodri, Bilaspur (C.G.) (In case of higher type accommodation)

To,		
	The Registrar General High Court of Chhattisgarl Bilaspur (C.G.)	٦,
Subject:-	Application for the allotment	of Government residential quarter.
Bilaspur (C	type residential quarter at s.G.).	dersigned applies for the allotment of High Court Residential colony, Bodri,
The o	detail information about the a	pplicant is as under:-
 Designa Father's Departm or attach other de Address a) Of 	/Husband's Name :- lent, Place of posting :- led with (in case of	
(b) Type (c) In ca entit	of accommodation applied fo se of prayer for allotment of led reason be given :	the applicant is entitled: or :- accommodation for which member is not
7. Particula House, i applican 8. Whether	ars of the Government: f any, under the occupation o t or his/her spouse (give the o the applicant or his spouse o	fdetails)owns, any house, give the complete
		Coch

9. Whether the applicant had House:					
	Declaration				
Department					
Place:-	(Signature of the applicant)			

<u>फॉर्म – बी</u> [खण्ड 6 (ii) देखें]

उच्च न्यायालय आवासीय कॉलोनी, बोदरी, बिलासपुर (छ.ग.) में आवास आबंटन हेतु आवेदन फॉर्म

	(उच्च श्र	<u>गा के आवास का स्थित म्)</u>
प्रति,		
	रजिस्ट्रार जनरल	
	छ.ग. उच्च न्यायालय	
	बिलासपुर (छ.ग.)	
विषय		हेतु आवेदन।
महोद	दय,	
	सनम्र निवेदन है कि 3	मधोहस्ताक्षरी उच्च न्यायालय आवासीय कॉलोनी, बोदरी
बिला	ासपुर (छ.ग.) में टाईप के आ	वास आबंटन हेतु आवेदन करता / करती है।
आवेव	दक की पूर्ण जानकारी निम्नानुसार है	: -
1. न	пम :-	
2. प	दनाम :-	
3. T	वेता / पति का नाम :	
4. G	वेभाग, पदस्थ कार्यालय या :-	
र	संलग्न कार्यालय (अन्य विभाग	
c	की स्थिति में)	
5. अ	गवेदक का पता संपर्क नं. सहित	
	(अ) कार्यालयीन पता	
	(ब) वर्तमान निवास का पता	
6. (3	अ) आवास का प्रकार जिसके लिये अ	गवेदक पात्र है
(ब	u) आवास का प्रकार जिसके लिये आ	वेदन किया गया है
(₹	त) पात्रता से भिन्न आवास के आबंटन	न के लिये आवेदन किया गया हो तो कारण बतावें
7. 3	मावेदक या उसके पति/पत्नी के आर्वि	धेपत्य में
_	कार की अपनाम स्वीत को का	विकास (विकास देवें)

 क्या आवेदक या उसके पित / पत्नी के पास कोई मकान है, पूरा विवरण / पता दें
9. क्या आवेदक ने मकान के किसी उच्च/अन्य श्रेणी के लिये आवेदन किया है
घोषणा पत्र
में पदनाम पदरथ
कार्यालय एतद्द्वारा घोषणा
करता / करती हूँ कि मैं शासकीय आवास के आबंटन के संबंध में उच्च न्यायालय के दिशानिर्देशों के
समस्त नियमों व शर्तों का पालन करूँगा/करूँगी। मैं आगे यह भी घोषणा करता/करती हूँ कि यदि
आबंटित आवास से संबंधित बिजली बिल या अन्य देय बकाया होगा तो वह मेरे वेतन या अन्य देय
राशि से वसूल किया जायेगा। (आवेदक का हस्ताक्षर)
स्थान :
दिनाँकः

Form-C

[See clause 6 (iii)]

Application form for allotment of accommodation at High Court Residential Colony, Bodri, Bilaspur (C.G.) (In case of lower type accommodation)

To,	The Registrar General High Court of Chhattisgarh Bilaspur (C.G.)	٦,
Subject		of Government residential quarter.
Sir, a Bilaspui	type residential quarter at	dersigned applies for the allotment of High Court Residential colony, Bodri,
Th	ne detail information about the a	pplicant is as under:-
 Design Father Department or attraction other Address a) 	in block letters :- gnation :- er's/Husband's Name :- ertment, Place of posting :- ached with (in case of dept.) ess of the applicant with Contact Official Address:- Present Residential Address:-	
(b) Ty (c) In	rpe of accommodation applied for case of prayer for allotment of entitled reason be given:	the applicant is entitled: or :accommodation for which member is no
Hous applic 8. Whet detail	culars of the Government: e, if any, under the occupation ocant or his/her spouse (give the ther the applicant or his spouse of Is/address:	owns, any house, give the complete
		(Ca)

9. Whether the applicant has applied for any up-gradation/other category of House:- 10. Date since when he/she is entitled for the type of upgrade house applied for:-
Declaration
Department
Place:- (Signature of the applicant) Date:-

<u>फॉर्म – सी</u>

_______ [खण्ड 6 (iii) देखें]

उच्च न्यायालय आवासीय कॉलोनी, बोदरी, बिलासपुर (छ.ग.) में आवास आबंटन हेतु आवेदन फॉर्म (निम्न श्रेणी के आवास की स्थिति में)

	41.1.1	न अना के जावारा का रिकास ना	
प्रति,			
	रजिस्ट्रार जनरल		
	छ.ग. उच्च न्यायालय		
	बिलासपुर (छ.ग.)		
विषय:—	शासकीय आवास आबंट	ंटन हेतु आवेदन।	
महोदय,			
	सनम्र निवेदन है कि	के अधोहस्ताक्षरी उच्च न्यायालय आवासीय कॉलोनी, बे	दरी
बिलासपुर (छ	र.ग.) में टाईप के	हे आवास आबंटन हेतु आवेदन करता / करती है।	
आवेदक की	पूर्ण जानकारी निम्नानुसा	गर है ≔	
1. नाम	:-	:	
2. पदनाम	:-	;	
3. पिता / पति	ते का नाम :-	:-	
4. विभाग, पर	दस्थ कार्यालय या :-	;	
संलग्न क	गर्यालय (अन्य विभाग		
की स्थिति	ों में)		
5. आवेदक व	ग पता संपर्क नं. सहित		
(अ) व	गर्यालयीन पता		
(ब) व	र्तमान निवास का पता		
6. (अ) आवार	स का टाईप जिसके लिये	ाये आवेदक पात्र है	
(ब) आवास	। का टाईप जिसके लिये	पे आवेदन किया गया है	
(स) पात्रता	ा से भिन्न आवास के आ	गबंटन के लिये आवेदन किया गया हो तो कारण बतावें	
७. आवेदक य	ग उसके पति/पत्नी के	आधिपत्य में	
शासकीय	आवास, यदि कोई हो, व	का विवरण (विवरण देवें)	

8. क्या आवेदक या उसके पित / पत्नी के पास कोई मकान है, पूरा विवरण / पता व
9. क्या आवेदक ने मकान के किसी उच्च/अन्य श्रेणी के लिये आवेदन किया है
10. दिनाँक जब से आवेदक एक उच्च श्रेणी आवास के प्रकार के लिये पात्र है
בוו ווושלה
घोषणा पत्र
में पदनाम पदरश
कार्यालय एतद्द्वारा घोषण
करता / करती हूँ कि मैं शासकीय आवास के आबंटन के संबंध में उच्च न्यायालय के दिशानिर्देशों व
समस्त नियमों व शर्तों का पालन करूँगा / करूँगी। मैं आगे यह भी घोषणा करता / करती हूँ कि यि
आबंटित आवास से संबंधित बिजली बिल या अन्य देय बकाया होगा तो वह मेरे वेतन या अन्य दे
राशि से वसूल किया जायेगा।
(आवेदक का हस्ताक्षर)
स्थान :
दिनाँकः

Form-D [See clause 6 (iv)]

Application form for temporary allotment of accommodation at High Court Residential Colony, Bodri, Bilaspur (C.G.) for limited purpose for limited time

To,			
	The Registrar Genera High Court of Chhatti Bilaspur (C.G.)),
Subject:-			ary allotment of accommodation at High odri, Bilaspur (C.G.) for limited purpose
Sir, aty Bodri, Bilas	pe residential quarter/\		dersigned applies for the allotment of e club at High Court Residential colony
The c	letail information about	the ap	oplicant is as under:-
4. Departm or attach other de 5. Address a) Of	tion 'Husband's Name ent, Place of posting ed with (in case of		No. :-
6) 1 10	csent residential Addre	.55.	
6. Purpose	for Limited allotment	:-	
	or limited allotment is re m		I (Give details) :-

Declaration

	Designation attached with	
that I will follow all terms Government accommodat if any fixed by the Comr	& conditions of the High Contion/Welfare Club. And also I mittee. I further declare that other charges, it will be rec	urt guidelines in regard to agree to pay the charges tif any outstanding dues
Place:- Date:-	(Signatu	re of the applicant)

<u>फॉर्म – डी</u>

[खण्ड 6 (iv) देखें]

<u>उच्च न्यायालय आवासीय कॉलोनी, बोदरी, बिलासपुर (छ.ग.) में सीमित समय के लिये सीमित</u> <u>उद्देश्य हेतु आवास के अस्थायी आबंटन हेतु आवेदन फॉर्म</u>

प्रति,			
	रजिस्ट्रार जनरल		
	छ.ग. उच्च न्यायालय बिलासपुर (छ.ग.)		
विषय:—	उच्च न्यायालय आवा		जॅलोनी, बोदरी, बिलासपुर (छ.ग.) में सीमित समय के लिये के अस्थायी आबंटन हेतु आवेदन।
महोदय,	(1 2 3		3
	सनम्र निवेदन है वि	के अध	घोहस्ताक्षरी उच्च न्यायालय आवासीय कॉलोनी, बोदरी,
बिलासपुर (छ	इ.ग.) में टाइ	ईप के	आवासीय क्वार्टर/कल्याण क्लब आबंटन हेतु आवेदन
करता / करती			
आवेदक की प	पूर्ण जानकारी निम्नानुर	प्तार है :	;—
1. नाम		:	
2. पदनाम		:	
3. पिता / पति	ा का नाम	:	
4. विभाग, पव	रस्थ कार्यालय या	:	
संलग्न क	ार्यालय (अन्य विभाग		
की स्थिति	ा में)		
5. आवेदक क	ज पता संपर्क नं. सहि	त:—	
(अ) व	गर्यालयीन पता	:	
(ब) व	र्तमान निवास का पता	:	
6. सीमित आ	बंटन का उद्देश्य	:	
7. सीमित आ	बंटन हेतु आवश्यक स	मयावधि	त्रे (विवरण देवें) :
	_		πσ

घोषणा पत्र

पदनाम पदनाम , प	दस्थ
गर्यालय एतद्द्वारा घो	षिणा
रता / करती हूँ कि मैं शासकीय आवास / कल्याण क्लब के आबंटन के संबंध में उच्च न्यायाल	य के
शानिर्देशों के समस्त नियमों व शर्तों का पालन करूँगा/करूँगी एवं और यदि कमेटी द्वारा	कोई
ल्क निर्धारित किया गया है तो मैं उसका भुगतान करने के लिये भी सहमत हूँ। मैं आगे	यह
ो घोषणा करता / करती हूँ कि यदि आबंटित आवास से संबंधित बिजली बिल या अन्य देय बव	काया
ोगा तो वह मेरे वेतन या अन्य देय राशि से वसूल किया जायेगा।	
(आवेदक का हस्ताक्षर)	
थान :	
देनॉंक:	

Form-E

[See clause 6 (v)]

Application form for allotment of commercial shop accommodation at the premises of High Court Residential Colony, Bodri, Bilaspur (C.G.)

To,	
,	The Registrar General High Court of Chhattisgarh, Bilaspur (C.G.)
Subject:-	Application form for allotment of commercial shops accommodation at the premises of High Court Residential Colony, Bodri, Bilaspur (C.G.).
Colony, Bo The o 1. Name o 2. Applican 3. Address	With due respect, the undersigned applies for the allotment of a shop accommodation at the premises of High Court Residential odri, Bilaspur (C.G.). detail information about the undersigned is as under:- of the applicant it's Father's/Husband's Name of the applicant esidential Address:-
5. Per day 6. Whether Governmenthe point not relevant dotal a)	(Mob.No) of business (Purpose) :- approx. period/timing of Working Hours of Business:- r the applicant has obtained all essential license from the concerning nt Departments for running the shop for the purpose as mentioned in o. 4 of this application. (Give the complete details and attach copies of ocuments with application), if any.
b)	
R/othat I will for allotment Residentia any, fixed regarding	*Declaration* Son/Daughter of
Date:-	Cos

<u>फॉर्म – ई</u>

_____ [खण्ड 6 (v) देखें]

उच्च न्यायालय आवासीय कॉलोनी, बोदरी, बिलासपुर (छ.ग.) के परिसर में व्यावसायिक दुकान के आबंटन हेतु आवेदन फॉर्म

प्रति,	
	रजिस्ट्रार जनरल
	छ.ग. उच्च न्यायालय
	बिलासपुर (छ.ग.)
विषय:-	उच्च न्यायालय आवासीय कॉलोनी, बोदरी, बिलासपुर (छ.ग.) के परिसर में व्यावसायिक
	दुकान के आबंटन हेतु आवेदन।
महोदय,	
	सनम्र निवेदन है कि अधोहस्ताक्षरी उच्च न्यायालय आवासीय कॉलोनी, बोदरी,
बिलासपुर (छ	.ग.) के परिसर में एक व्यावसायिक दुकान के आबंटन हेतु आवेदन करता / करती है।
अधोहस्ताक्षरी	की पूर्ण जानकारी निम्नानुसार है :
1. आवेदक व	ज नाम ≔
2. आवेदक वं	हे पिता / पति का नाम :
3. आवेदक व	न पता
(अ) व	र्गार्यालयीन पता :
	(मो.नं.)
4. व्यवसाय व	का प्रकृति (उद्देश्य) :
5. व्यवसाय व	के प्रतिदिन के कार्य घंटों की लगभग अवधि / समय :
६. क्या आवे	दक ने इस आवेदन के बिन्दु क्रमांक 4 में उल्लेखित उद्देश्य हेतु दुकान चलाने के लिये
संबंधित शास	कीय विभागों से समस्त आवश्यक लाईसेंस प्राप्त कर लिये हैं (आवेदन के साथ पूरा
विवरण और	संबंधित दस्तावेजों की प्रतियां संलग्न करें), यदि कोई हो तो
(अ)	
(ब)	
p 5	

घोषणा पत्र

में पि	ोता	, निवासी
		एतद्द्वारा घोषणा
करता / करती हूँ कि मैं उच्च न्यायालय आवासीय	कॉलोनी, बोदरी, बि	लासपुर (छ.ग.) के परिसर में
व्यावसायिक दुकान के आबंटन के संबंध में उच्च न	यायालय के दिशानिर्दे	शों के समस्त नियमों व शर्तों
का पालन करूँगा/करूँगी एवं और यदि कमेटी	द्वारा कोई शुल्क नि	र्भाधिरित किया गया है तो मैं
उसका भुगतान करने के लिये भी सहमत हूँ। मैं	आगे यह भी घोषण	ा करता/करती हूँ कि यदि
आबंटित आवास से संबंधित बिजली बिल या अन्य	देय बकाया होगा ते	ो वह मेरे वेतन या अन्य देय
राशि से वसूल किया जायेगा।		
स्थान :	· *	(आवेदक का हस्ताक्षर)
IG TI (7)		

Form-F [See clause 8 (i)]

Possession report

To,			
	The Registrar Genera	al,	
	High Court of Chhattis	sgarh,	
	Bilaspur (CG)		
Subject:	Possession report.		
Sir,			
	With due respect, I _		(name of applicant), son
daughter (of	, agedyears	, designation
place of	posting	, hereby su	bmit that pursuant to the
allotment	order No	dated	, the undersigned
has taken	the possession of allo	otted accommodation	on Noon
i.e. within 1	15 days of allotment.		
		(Sign	ature of the undersigned)
Place:		Name:	
Date:		Designation:	` <u></u>
	\	Place of posting:	
		Vac 1	

फॉर्म – एफ [खण्ड ८ (i) देखें] <u>आधिपत्य प्रतिवेदन</u>

प्रति,			
विषयः— महोदय,	रजिस्ट्रार जनरल छ.ग. उच्च न्यायालय बिलासपुर (छ.ग.) आधिपत्य प्रतिवेदन।		
	सनम्र निवेदन है कि मैं		(आवेदक का नाम), पिता
	, उम्र	वर्ष, पदनाम	, पदस्थ
कार्यालय	, आ	वास आबंटन उ	गदेश क्रमांक
दिनाँक	के अनुक्रम में प्रस्तुत व	ज्रता∕करती हूँ कि	मेरे द्वारा आबंटित आवास
क्रमांक	का आधिपत्य दिनाँक	को ले लिय	॥ गया है, जो कि आबंटन के
15 दिवस के	भीतर है।		
			(हस्ताक्षर)
स्थान :		नामः	
दिनाँकः		पदनामः	
		पदस्थ कार्यालय	
		P	

Form-G

Declaration Form

[See clause 6 (iii) (a)]

1	(name o	f applicant),	son/daughter
of	, designation		,
posted in the High Court of C	hhattisgarh, here	eby declare th	at no private
house/accommodation is availabl	e in my name o	r in the name	of my spouse
within a radius of 12 KMs of the Cl	nhattisgarh High (Court Premises	•
Place:	Sign:		
Date:	Name:		
	Designation:		
	Place/Office:		

फॉर्म - जी

घोषणा पत्र

[खण्ड 6 (iii) (a) देखें]

में(आवेदक का	नाम), पिता	,	
पदनाम	छ.ग.उच्च न्र	पायालय में पदस्थ, एतद्द्वारा घोषणा	
करता / करती हूँ कि छ.ग. उच्च न्यायालय पिर	रेसर के 12 वि	केलोमीटर के दायरे में मेरे या मेरे	
पति / पत्नी के नाम पर कोई निजी घर / आवास र	उपलब्ध नहीं है	T.	
स्थान :	हस्ताक्षर :		
दिनाँकः	नाम :		
	पदनाम :		
	कार्यालय :		
=====x=====x==========================			

By order of Hon'ble High Court

(Balram Prasad Verma)
Registrar General

Endl.No. 17619 / V-5-1/2024 Bilaspur, Dated .2.6../10/2024

Copy forwarded to: -

- 1. Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattgarh, Bilaspur for information of his Lordship.

- 6. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- 7. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 16. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 17. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 18. P.S. to Registrar General, High Court of Chhattisgarh, Bilaspur.
- 19. Registrar (Vigilance/ I&E/ Judicial/ S&A Cell), High Court of Chhattisgarh, Bilaspur.
- 20. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh.
- 21. Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information
- 22.O.S.D., High Court of Chhattisgarh, Bilaspur,
- 23. Additional Registrar (Judl/DE & E/Admn.), High Court of Chhattisgarh, Bilaspur.
- 24. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur
- 25. All Registrar (M)/Joint Registrars (M)/Additional Registrars (M)/Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
- 26. Budget Officer/Accounts Officer, High Court of Chhattisgarh, Bilaspur,
- 27. All in-charge of the Sections of Registry, High Court of Chhattisgarh, Bilaspur,

For information

- 28. I/c Dispatch Section with a direction to display this notification on Notice Board of the High Court of Chhattisgarh, Bodri-Bilaspur.
- 29. The O.I.C., N.I.C., High Court of Chhattisgarh, Bilaspur with a direction to upload this notification in the official web-site of this High Court, immediately.

(Balram Prasad Verma)

Registrar General